Commercial Complex(BDA)
Indiranagar
Cangalore - 560 038

Dated : 11 APR 1989

REVIEW APPLICATION NO (8) IN APPLICATION NO. 1829/88(F) W.P. NO (8)	17	89
Applicant (*)	Pospondent (a)	
The Regional Provident Fund	Respondent (s) V/s Shri R.L. Deshpande	1

- The Regional Provident Fund Commissioner
 Shavishya Nidhi Bhavan'
 No. 8, Rejeram Mohan Roy Road
 Bangalore 560 025
- Shri M. Vasudeva Rac Central Govt. Stng Counsel High Court Building Bangalore - 560 801

Commissioner, Bangelore

Τo

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAY/NAMERICAN passed by this Tribunal in the above said application (5) on 5-4-89

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE FIFTH DAY OF APRIL 1989

Present: Hon'ble Shri P.SRINIVASAN .. MEMBER(A)

REVIEW APPLICATION NO.17/89 (A.NO. 1829/88)

Reg.Prov. Fund Commissioner, 8 Raja Rammohan Roy Road, Bangalore 25.

.. Review Applicant.

vs.

(Shri M. Vasudeva Rao .. Advocate)

R.L.Deshpande, 1013, II Block, 40th Cross, Rajajinagar, Bangalore 10.

.. Review Respondent.

This application has come up today before this Tribunal for Orders. Hon'ble Member (A) made the following:

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By this application, the respondents in application No.1829/88 (hereafter referred to as "the respondents") seek a review of order dated 16.1.1989 by which that application was disposed of.

2. Shri M.Vasudeva Rao, learned Additional Central Government Standing Counsel for the respondents has to an in the matter.

the respondents on 18.1.1989. This application is filed on 31.3.1989. It is thus delayed by nearly 40 days. In their inter locutory application (IA) filed in this connection seeking condonation of delay, the respondents say that the delay is of 36 days. The reason for the delay is said to be due to the time taken by Respondent No.3 having to seek instructions from his superiors before he could file this application. I am unable to

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well that an application for review had to be filed within 30 days— which is itself a reasonable period — and that administrative procedures, if any, have to be completed within; that period.

For this reason itself this application deserves to be rejected.

4. However, I have also considered the matter on merits. In the Order dated 16/1/1989 disposing of the original application, the respondents were directed to revise the subsistence allowance payable to the applicant with effect pay from 1.1.1986 with reference to the revised/to which he would

have been sligible from that date on the implementation of the recommendations of the

Fourth Pay Commission. The respondents urge in the present application that that Order is not in conformity with Rule 6 of the Central Civil Services (Revised Pay) Rules 1986. It may be mentioned here that even in their reply to the original application, the respondents draw attention to Rule 6 of the CCS(Revised Pay) Rules which laid down that a Government servant under suspension as on 1.1.1986 will have to ex-ercise his option within 3 menths of his return to duty either to come over to the new pay scale or to continue in his old scale of pay. Since the applicant continues to be under suspension.

ven till now, he has not had the opportunity to exercise the

polion and till he does so he cannot ask for fevision of supsistence allowance with reference to the revised pay scale

his contention stood automatically rejected by the order

dated 16.1.1989 allowing the claim of the applicant for revision of subsistence allowance following a detailed judgement to the same effect in H A Krishna Murthy VS Regional

Provident Commissioner, Application No.1998/88 rendered on 17.8.1988. Therefore, if the respondents are aggrieved with

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the Order dated 16.1.1989 disposing of the original application, the remedy open to them is to appeal against that order.

This is not a matter for review as there is no mistake apparent from the record.

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In the result, the application is rejected at the spage of admission itself.

Sd/MEMBER(A) 5/4/1/

bk.

TRUE COPY

DEPUTY REGISTRAR (JDL) WING
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

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Central administrative listinal Bangalore